

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

LUMIFORD PRIVATE LIMITED OPERATING IN MANUFACTURING OF TELEVISION AND RADIO RECEIVERS, SOUND OR VIDEO RECORDING OR REPRODUCING APPARATUS AND ASSOCIATED GOODS BUSINESS AT HYDERABAD

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	LUMIFORD PRIVATE LIMITED CIN: U32309TG2017PTC146294
2.	Address of the registered office	Registered office address: H.NO. 8-2-594/A, Road No.10 Banjara Hills, Hyderabad, Hyderabad, Telangana, India, 500034. (As per ROC) Corporate office: 489, Planet Plaza, Amruthahalli Main Rd, Talacauvery Layout, Amruthahalli, Bengaluru, Karnataka 560092, India. Registered office address: Unit No 203, 2nd Floor Suite No.465, SBR CV Towers, Sector- I, Sy No 64, HUDA Techno Enclave, Madhapur, Hyderabad 500081 India. (As per company website)
3.	URL of website	https://www.lumiford.com/
4.	Details of place where majority of fixed assets are located	Not available
5.	Installed capacity of main products/ services	Television And Radio Receivers, Sound or Video Recording or Reproducing Apparatus and Associated Goods Business
6.	Quantity and value of main products/ services sold in last financial year	Revenue in F.Y. 2022-23 , the turnover was 100.88 Lakhs F.Y. 2021-22 , the turnover was 1025.83 Lakhs
7.	Number of employees/ workmen	Not available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For details, please connect to: lumifordip@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For details, please connect to: lumifordip@gmail.com



(Handwritten signature)

10	Last date for receipt of expression of interest	08/11/2024
11	Date of issue of provisional list of prospective resolution applicants	18/11/2024
12	Last date for submission of objections to provisional list	23/11/2024
13	Date of issue of final list of prospective resolution applicants	03/12/2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23/11/2024
15	Last date for submission of resolution plans	23/12/2024
16	Process email id to submit Expression of Interest	lumifordip@gmail.com



Sd/-

CA KAILASH SHAH

Resolution Professional

In the matter of M/S. LUMIFORD PRIVATE LIMITED

Registration number: IBBI/IPA-001/IP-P00267/2017-2018/10511

AFA Valid up to 18/12/2024

Mobile Number: +91 9824150365

Date: 24-10-2024

Place: Hyderabad

admission of Section 9 application under I & B Code. They approached the Hon'ble Apex Court and the Hon'ble Apex court while considering the facts as it was portrayed by the appellant that there had been 8 adjournments in the matter and the same has not been taken up, had issued directions to the Tribunal, granting liberty to the appellant to file an application for the grant of stay.

In compliance of the direction of the Hon'ble Apex court, as made by the judgment of 18.10.2024, the Appellant has preferred the stay application only on 21.10.2024 which has been numbered as IA No. 1047/2024. The said application has been addressed by the parties on its merits. The respondents have vehemently opposed the application on the ground that, the copy of the stay application has not been served upon them, but owing to the directions issued by the Hon'ble Apex Court, we proceed to hear the application IA.1047/2024, on its merit.

The Ld. Counsel for the Appellant/Applicant to the Interlocutory Application, IA No.1047/2024, has particularly drawn the attention of this Tribunal, to the grounds which he has taken in the application, for the purposes of considering the Interim Application in the proceedings of this nature which had been foundationed on the wider principles for the grant of injunction as contemplated under Order 39 Rule 1 and 2 of CPC, is to be taken into consideration.

On the contrary, it has been argued by the Respondents Counsel, that there is no equity which lies in favour of the appellant for the grant of Interim Order, owing to the fact that, there has been a consistent betrayal by the appellant, to the various agreements and the conditions of agreement, which has been executed by them and owing to the observation made in the Impugned Order, with regards to the admission of the default and the amount which was due to be paid and as regards the violation of the terms and conditions, of the agreements as referred to therein particularly that, as dealt in Para 42 of the impugned judgment. The Ld. Tribunal after considering the rival contentions had dealt with the two moot questions, which have engaged consideration, as to whether there was an Operational Debt and whether there was a pre-existing dispute between the Operational Creditor and the Corporate Debtor. Ultimately the Tribunal had recorded its findings in Para 42 of the Judgment, that the contents of the agreement itself would be an admission of the amount of default due to be paid and prima facie the tribunal while adjudicating upon the application under Section 9, didn't find merits in the arguments extended by the appellant and allowed application under Section 9 of I & B Code, and consequently CIRP Proceedings stood initiated against the appellant.

The appellant contends that in case if the appellant is placed to face the CIRP Proceedings, ultimately the proceedings of this appeal would lead to be an

exercise in futility and hence he would be entitled to be tested under the balance of equity for the grant of Interim protection.

After hearing the counsel for the parties, though the grant of stay has been vehemently opposed by the Respondents Counsel by taking this tribunal to the various covenants of the agreement, which was executed inter-se between the parties, where the appellant had admitted the default amount, which was due to be paid under the terms of the agreement and the settlement which has been arrived at between the parties, at this stage, without making any detailed analysis of the agreements because it may have a bearing on final adjudication of this Appeal, and in the interest of the justice so that, the lis may not be rendered infructuous, we direct that till the next date fixed i.e., **29.11.2024** only, the proceedings as a consequence of the impugned order would be kept in abeyance. Further, since in pursuance to the order Impugned the COC had already been constituted, COC is refrained to proceed further. List on the date already fixed.

[Justice Sharad Kumar Sharma]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

GL/TM/MS